

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERNZONE CHENNAI**

**ORIGINAL APPLICATION NO. 211 OF 2021**

**IN THE MATTER OF:**

P. Palaniappan, Salem District

... APPLICANT(S)

Versus

MoEF&CC and Ors.

... RESPONDENT(S)

**REPLY AFFIDAVIT FILED ON BEHALF OF THE 2<sup>ND</sup> RESPONDENT, THE CENTRAL  
POLLUTION CONTROL BOARD (CPCB)**

I, Smt. H. D. Varalaxmi, D/o Shri H.S. Devaiah, Hindu, aged about 51 years and having office at the Regional Directorate – Chennai, Central Pollution Control Board, 2nd Floor, 77-A, Ambattur Industrial Estate, Chennai – 600 058, do hereby solemnly affirm and sincerely state as follows: -

01. I am presently working as Scientist 'E' & Regional Director, Central Pollution Control Board (CPCB), Bengaluru. I am fully conversant with the facts of the case and hence, competent and authorized to depose and swear the present Reply Affidavit as under:

02. It is submitted that, the averments and allegations contained in the Application as against this Respondent is denied as false and misleading except those that are specifically admitted hereunder.

03. It is submitted that, the Central Pollution Control Board (CPCB) has no mandate under the notification in granting / issuing Environmental Clearance and compliance verification to such projects under the Environmental Impact Assessment Notification 2006, as amended to date.

04. It is submitted that, the respective State Pollution Control Board i.e. Tamil Nadu State Pollution Control Board (TNPCB) issued consent for Establishment / Consent for Operation for the execution of the project, also monitoring and enforcement of the provisions clearance conditions referred above.



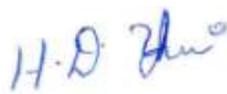
  
**H.D. VARALAXMI**, M.Tech  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
(MoEF & CC, Govt. of India)  
Regional Directorate (Chennai)  
2nd Floor, 77-A, South Avenue Road,  
Ambattur Industrial Estate, Chennai - 600 058

05. It is submitted that, the Applicant has raised the allegation on operation of quarrying and crusher operation against the Respondents 11 to 15 which pertains to the monitoring and enforcement of the provisions clearance conditions by the other Respondents.

06. It is submitted that, the 2<sup>nd</sup> Respondent has no mandate with respect to granting any clearances for such activities.

### PRAYER

Hence, it is respectfully prayed that, this Hon'ble Tribunal may be pleased to take this Affidavit on file and pass such further or other orders as the Hon'ble Tribunal deems fit and proper in the facts of this case and thus render justice.

  
**DEPONENT**  
**H.D. VARALAXMI**, M.Tech  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
(MoEF & CC, Govt. of India)  
Regional Directorate (Chennai)  
2nd Floor, 77-A, South Avenue Road,  
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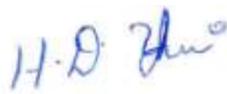
### VERIFICATION

I, Smt. H. D. Varalaxmi, D/o Shri H.S. Devaiah, working as Scientist 'E' & Regional Director, Central Pollution Control Board, the 2<sup>nd</sup> Respondent herein, do hereby declare that, the contents of this Reply Affidavit which is based on official record and information available in the office are true to the best of my knowledge and belief.

Verified at Chennai on this the 10<sup>th</sup> day of November, 2021.

**COUNSEL FOR  
2<sup>nd</sup> RESPONDENT**



  
**DEPONENT**  
**H.D. VARALAXMI**, M.Tech  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
(MoEF & CC, Govt. of India)  
Regional Directorate (Chennai)  
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